

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH JUDICIAL DEPARTMENT

No.....Civil II/SB-14 Dated.....

To

The Advertisement Manager,  
The Tribune (English)  
Chandigarh

Subject: Publication of Court Notices in the newspaper.

RSA No. 100 of 2006 (O&M)

Dalbir Kaur and another

Vs


Kashmir Kaur and another

Sir,

I am directed to forward herewith the accompanying notices in duplicate for publication in The Tribune( English) newspaper and to request you to:

1. Publish at once in the earliest issue of your newspaper before the date fixed for the hearing i.e. **23.01.2023**
2. Send one copy of Newspaper containing the printed notice indicated in the red ink to the addressee under postal certificate/s and,
3. Send one copy of the Newspaper to this Court together with postal certificate/s referred to in para-2 above.

The necessary expenses are being deposited personally.

Yours Faithfully,  
  
Superintendent G.I Civil II

18.11.22

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH  
JUDICIAL DEPARTMENT

CM No. 6739-C-2022

RSA No. 100 of 2006

Next date of hearing:- 23.01.2023

Dalbir Kaur and another

Vs

Kashmir Kaur and another

Petition/Appeal U/s 151 C.P.C. and other relevant provision of C.P.C.

To,

Respondent No. 1:

Kashmir Kaur widow of Jagir Singh S/o Dalip Singh,  
Address: Village Sangha, Tehsil and District Amritsar

Respondent No. 2:

Harpreet Singh S/o late S. Jagir Singh S/o Dalip Singh,  
Address: Village Sangha, Tehsil and District Amritsar

In the above titled petition/appeal, the respondent (s)/defendant(s) could not be served in the ordinary process. It is ordered that the respondent(s)/defendant(s) should appear in person or through counsel on 23.01.2023 at 10 A.M. sharp.

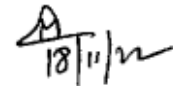
For details log on to [www.highcourtchd.gov.in](http://www.highcourtchd.gov.in)

---

(NOT TO BE PUBLISHED IN NEWSPAPER)

The above Court notice is forwarded to the Manager, The Tribune(English) for publication and necessary compliance. Copy of the publication be sent to this Court before the next date of hearing i.e. 23.01.2023

Publication charges will be paid/deposited by the bearer of this letter.

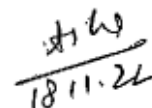


Superintendent RSA

For Registrar Judicial

Punjab and Haryana High Court

Chandigarh.

  
18.11.22

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH JUDICIAL DEPARTMENT

No.....Civil II/SB-14Dated.....

To

The Advertisement Manager,

Punjabi Tribune

Chandigarh

Subject: Publication of Court Notices in the newspaper.

RSA No. 100 of 2006 (O&M)

Dalbir Kaur and another

Vs

Kashmir Kaur and another

Sir,

I am directed to forward herewith the accompanying notices in duplicate for publication in Punjabi Tribune newspaper and to request you to:

1. Publish at once in the earliest issue of your newspaper before the date fixed for the hearing i.e. **23.01.2023**
2. Send one copy of Newspaper containing the printed notice indicated in the red ink to the addressee under postal certificate/s and,
3. Send one copy of the Newspaper to this Court together with postal certificate/s referred to in para-2 above.

The necessary expenses are being deposited personally.

Yours Faithfully,  
18/11/22  
Superintendent G.I Civil II

Asht  
18.11.22

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH  
JUDICIAL DEPARTMENT

CM No. 6739-C-2022

RSA No. 100 of 2006

Next date of hearing:- 23.01.2023

Dalbir Kaur and another

Vs

Kashmir Kaur and another

Petition/Appeal U/s 151 C.P.C. and other relevant provision of C.P.C.

To,

Respondent No. 1:

Kashmir Kaur widow of Jagir Singh S/o Dalip Singh,  
Address: Village Sangha, Tehsil and District Amritsar

Respondent No. 2:

Harpreet Singh S/o late S. Jagir Singh S/o Dalip Singh,  
Address: Village Sangha, Tehsil and District Amritsar

In the above titled petition/appeal, the respondent (s)/defendant(s) could not be served in the ordinary process. It is ordered that the respondent(s)/defendant(s) should appear in person or through counsel on 23.01.2023 at 10 A.M. sharp.

For details log on to [www.highcourtchd.gov.in](http://www.highcourtchd.gov.in)


---

(NOT TO BE PUBLISHED IN NEWSPAPER)

The above Court notice is forwarded to the Manager, The Punjabi Tribune for publication and necessary compliance. Copy of the publication be sent to this Court before the next date of hearing i.e. 23.01.2023

Publication charges will be paid/deposited by the bearer of this letter.

  
Superintendent RSA  
For Registrar Judicial  
Punjab and Haryana High Court  
Chandigarh.

  
18.11.22